IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-377/ND/2017

In the matter of

Pawar Enterprises

....PETITIONER

Vs.

Unitech Limited

RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 08.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Anurag Jain, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 30.1.2018.

(R. VÁRADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.1.2018